GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING DEPARTMENT OF FISHERIES

LOK SABHA

ADMITTED QUESTION No. 233 TO BE ANSWERED ON 19TH JULY. 2022

Inclusion of Fish Species into Schedule A

233. SHRI T.N PRATHAPAN:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING मत्स्यपालन, पशुपालन और डेयरी मंत्री be pleased to state:

- (a) whether the Government has decided to include certain fish species into Schedule A;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government would revisit the decision to include 'Channa' fish species (particular fish species) into schedule A considering its high demand in foreign market; and
- (d) whether, to preserve them from extinction, the fish farming of those species can be introduced in artificial ponds and tanks so that those in the natural waters may not be affected?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING:

(SHRI PARSHOTTAM RUPALA)

(a) to (d): The subject matter related to conservation of Endangered, Threatened and Protected (ETP) species is dealt by the Ministry of Environment, Forest and Climate Change (MoEF & CC) through Wild Life (Protection) Act, 1972. The various animal species including fish species protected under Wildlife (Protection) Act, 1972 are listed under Schedule -I and Schedule-II. As such, there is no 'Schedule A' under the said Act. As per information provided by MoEF& CC, the Wildlife Protection Act, 1972, enlists Whale Shark (*Rhincodon typus*), Shark and Rays, Sea Horse (All *Sygnathidians*) and Giant Grouper (*Ephinephelus lanceolatus*) under Schedule I, Part II and the Sperm Whale (*Physeter marcrocephalus*) under Schedule II Part II. It is noted that 'Channa' fish species is not listed in any of the Schedule under the wildlife (Protection) Act, 1972. In order to prevent the fish species from extinction from the wild, the development of captive breeding programmes, ranching and establishment of aquatic life sanctuaries are some of the strategies.
